

No. of Demand	Name of Demand	Amount of Demand for Grant Voted by the House	
MINISTRY OF URBAN DEVELOPMENT			
92.	Ministry of Urban Development	37,00,000	...
93.	Public Works	6,88,43,000	1,000
95.	Housing and Urban Development	5,51,90,000	10,20,03,000
96.	Stationary and Printing	5,08,96,000	...
MINISTRY OF WATER RESOURCES			
97.	Ministry of Water Resources	2,79,00,000	...
DEPARTMENT OF ATOMIC ENERGY			
100.	Atomic Energy Research, Development and Industrial Projects		1,000
DEPARTMENT OF SPACE			
104.	Department of Space	15,77,66,000	27,72,19,000
PARLIAMENT, SECRETARIATS OF THE PRESIDENT AND VICE-PRESIDENT AND UPSC			
107.	Secretariat of the Vice-President	1,00,000	

16.25 hrs.

*The motion was adopted.***APPROPRIATION (NO. 5) BILL, 1986***

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1986-87.

MR. CHAIRMAN : The question is :

“The leave be granted to introduce Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1986-87.

SHRI B.K. GADHVI : Sir, I introduce† the Bill.

MR. CHAIRMAN : The Minister may now move for consideration of the Bill.

SHRI B.K. GADHVI : Sir, I beg to move† :

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1986-87, be taken into consideration.”

MR. CHAIRMAN : The question is :

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial

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† Introduced/moved with the recommendation of the President.

[*Mr. Chairman*]

year 1986-87, be taken into consideration.”

The motion was adopted.

MR. CHAIRMAN : Now, we will take up clause by clause consideration of the Bill. The question is :

“That Clauses 2,3 and Schedule stand part of the Bill.”

The motion was adopted.

Clauses 2,3 and Schedule were added to the Bill.

Clause 1, Enacting Formula and Title were added to the Bill.

MR. CHAIRMAN : The Minister may now move that the Bill be passed.

SHRI B.K. GADHVI : Sir, I beg to move :

“That the Bill be passed.”

MR. CHAIRMAN : The question is :

“That the Bill be passed.”

The motion was adopted.

16.30 hrs.

STATUTORY RESOLUTION RE DIS-
APPROVAL OF COAL MINES
NATIONALISATION LAWS (AMEND-
MENT) ORDINANCE, 1986

AND

COAL MINES NATIONALISATION
LAWS (AMENDMENT) BILL, 1986

[*English*]

MR. CHAIRMAN : The House will now take up items 14 and 15 together.

SHRIMATI GEETA MUKHERJEE
(Panskura) : I beg to move :

“That this House disapproves of the Coal
Mines Nationalisation Laws (Amend-

ment) Ordinance, 1986 (Ordinance No. 7
of 1986) promulgated by the President
on the 7th October, 1986.”

Sir, we have given this statutory resolution not because we are opposed to the nationalization — in fact, that goes without saying—, but it is just our form of protest against the oft-repeated and mostly unnecessary promulgation of ordinances.

The coal sector was nationalised long long ago, about thirteen years ago. How is it that in this long period, this anomaly was not discovered and it was not corrected through a normal Bill and why was an ordinance required to be promulgated for this ? This is the reason why we are all opposing this ordinance. That is the ground.

As far as remaining parts of the Bill are concerned, we are not opposed to it, through we may have certain points to criticise, somethings which have been going on. My friend, Shri Narayan Choubey will be speaking on that. But whatever explanation, Shri Sathe would be giving, I do not think, would cover the negligence of thirteen years after which this ordinance has been promulgated.

THE MINISTER OF ENERGY (SHRI
VASANT SATHE) : Sir, I beg to move :

“That the Bill further to amend the
Coking Coal Mines (Nationalisation)
Act, 1972 and the Coal Mines (Nationali-
sation) Act, 1973 be taken into consid-
eration.”

While moving this Bill, I would like to take the point that has been made by the hon. Member, Shrimati Geeta Mukherjee first. Actually, this ordinance was brought purely to meet the contingency of the Supreme Court's decision becoming effective from 17.10.1986. As the Parliament was not in session at that time, we had to bring this ordinance to be followed by this Bill.

It is not a question of thirteen years or twelve years since the nationalisation. After nationalisation, litigation has been going on on certain points. The cases were filed in the High Court and then they went to the Supreme Court. When the decision was